



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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Website: [www.cercind.gov.in](http://www.cercind.gov.in)



सत्यमेव जयते

Petition No. 123/TL/2023

Dated: 31.01.2024

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Kallam Transmission Limited, Windsor, 1st Floor, Unit No. 101, Kalina, Santacruz East-400 098, Mumbai, Maharashtra for the grant of a separate transmission licence under the Regulated Tariff Mechanism (RTM) mode. The scope of the project for which a separate transmission licence has been sought is as under:

- (a) "Augmentation of Transformation Capacity at Kallam PS by 2x500 MVA, 400/220 kV ICTs (3rd & 4th) along with 220 kV bays for RE interconnection" (hereinafter referred to as "**Kallam Augmentation Part-1**"); and
  - (b) "Implementation of 1 no. 400 kV bay at Kallam PS for interconnection of RE project of Torrent Solar Power Pvt. Ltd." (hereinafter referred to as "**Kallam Augmentation Part-2**")
2. The Central Transmission Utility of India Limited vide its letters dated 21.4.2023 and 8.8.2023 has recommended for the grant of a separate transmission licence to the Kallam Transmission Limited for executing the transmission line through RTM route as mentioned in para-1 above.
  3. Based on the material available on record, the Commission has, vide order dated 4.1.2024 in Petition No. 123/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission scheme as noted in para 1 above.
  4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission Licence to Kallam Transmission Limited before the Commission can be accessed at the website <https://www.indigrid.co.in/documents-manager/> or inspected by any person in the Commission's office by following the laid down procedure.
  5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **19.2.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
  6. The application shall be taken up for the further hearing by the Commission on **23.2.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary